

MUMBAI BENCH,
COURT-IV

2. C.P. (IB)/530(MB)2022

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 28.04.2022

NAME OF THE PARTIES: Kkalpana Industries (India) Limited
V/s
Atharva Poly-Plast Private Limited

SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Disha Shah, Ld. Counsel for the Operational Creditor present. CP.530/2022 has been registered with the registry on 25.04.2022. Counsel appearing for the Operational Creditor submits that this Petition was filed on 23.04.2022 and the claim amount in the Petition is Rs.6.50 Lakh, which is far below the threshold limit. Therefore, Petition is not maintainable. Hence, Petition [C.P. (IB)/530(MB)2022] is **dismissed** as it does not meet the minimum criteria of Rs.1 Crore.

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

Sd/-
RAJESH SHARMA
Member (Technical)

SVR